

F.No.C-18013/18/2015- Ad.IV A (Part-II)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

5th floor , HUDCO Viashala Building,
Bhikaji Cama Place, New Delhi.
Dated 01 August, 2016

To

All the Chief Commissioners,
Central Board of Excise & Customs,

Subject:- Instructions on forwarding Hon'ble CAT/Court's order for implementation of appeal.

Sir,

It has been noticed that the filed formations under CBEC have been forwarding matters related to vigilance cases to the Joint Secretary (Admn.), CBEC who in turn marks them to Deputy Secretary (Ad.V).

2. In order to ensure disposal of all cases in time especially matters related to court/CAT cases, these may be referred appropriately to Director General of Vigilance/CVO for further necessary action. However, if the field formation desire to bring some issue to the notice of Joint Secretary (Admn.) which is relevant to the Administration, a copy of such letters may be endorsed accordingly.

Yours faithfully,


(B. Ginkhan Mang)

Under Secretary to the Govt. of India

Copy for information: 1. DG, Dte. General of Systms & Date Management, 4th & 5th Floor, Samrat Hotel, Chankyapuri New Delhi-110021.

2. Webmaster, CBEC, for uploading the letter on CBEC's website.


(B. Ginkhan Mang)

Under Secretary to the Govt. of India